

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**COURT-III**

IB- 3345(ND)/2019

**IN THE MATTER OF**

Prashant Jain

VS.

Supertech Township Project Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

Under Section 7 IBC code 2016

**Order delivered on 12.12.2019**

**Coram:**

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Shaurya Krishna Advocate

For the Corporate Debtor :

For the IRP :

**ORDER**

Counsel for the Financial Creditor is present. It is seen from the Memo of parties that Secretary, Ministry of Corporate Affairs Govt. of India is arrayed as one of the respondents in the petition. The Counsel for the Financial Creditor was asked to clarify as to why the Secretary, MCA has been arrayed as party. He has submitted that the company has been formed under the supervisions of the MCA. However, he is unable to place on record that any cause of action is against MCA. Therefore, the Respondent No.2 Secretary, Ministry of Corporate Affairs, Govt. of India, is hereby deleted from the array of Respondents.

Heard the counsel for the Financial Creditor. Perused the record. Notice is directed against the Respondent with a direction to the Registry to issue Notice. The counsel for the Financial Creditor is permitted to serve private Notice on the Corporate Debtor and file proof alongwith the affidavit.

Put up on 03.2.2020.

-s=d-

(K. K. VOHRA)  
MEMBER (TECHNICAL)

-s=d-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Balram Mahajan